श्री राजनारायण : क्या यह सही है कि इलाहा-बाद हाई कोर्ट के चीफ जज ने जिन नामों को सर्जेस्ट किया जज की अपाएंटमेंट के लिए उत्तर प्रदेश की सरकार ने उन नामों को स्वीक्टति प्रदान नहीं की श्रीर उत्तर प्रदेश की सरकार ने जिन नामों को सजैस्ट किया केन्द्रीय सरकार ने जन नामों की स्वीक्टति प्रदान नहीं की । यदि यह सही है तो क्या सरकार उन नामों को यहां बताने की क्रुपा करेगी ?

डा० (श्रीमती) सरोजिनी महिषी: यह जो क्वेक्चन है यह जजों की अपोएटमेंट, जजों की सेलेक्यन् के बारे में नहीं है। दूसरी बात यह है है कि कई बार मत-भेद हो जाते हैं। दूसरें स्टेटों में भी ऐसा हो जाता है, इलाहाबाद में ही ऐसा हुआ है ऐसी बात नहीं है। इन मतभेदों को मिटा कर आपसी सहयोग से जल्दी से जल्दी न्यायाधीशों को नियक्त करने की कोशिश की जा जाती है।

श्री राजनारायण : हमारे सवाल का जवाब नहीं झाया । प्रकाणवीर णास्त्री जी ने भी यही पूछा था और हम लोगों को भी जानना है मगर मंत्री जी इससे गरोड़ कर रहीं हैं । इस मरोड़ से काम चलने वाला नहीं है । उनको यह बतलाना चाहिए। चीफ जस्टिस जिन नामों को बतलाता है उनको उत्तर प्रदेश की सरकार इसलिए नहीं मानती, केन्द्र की सरकार इसलिए नहीं मानती क्योंकि प्रधान मंत्री रोज उत्तर प्रदेश के चीफ मिनिस्टर को चपरासी की तरह टेलीफोन पर बुलाती है इससे काम कैसे चलेगा।

DR. (SMT.) SAROJINI MAH1SHI Sir, the matter of subordinate judiciary wholly with the State Government and is up to them to issue instructions. Asf; as the High Court is concerned, the Hig Court is independent in rules making an issuing instructions to the subordinate jud ciary. The second question that he aske was that in view of the amendments ii troduced in the Criminal Procedure Cod whether any impact has been felt, Sir, i is too short a period to say all thes things. We are receiving certain reaction and certain reactions in certain corner are being expressed and in course of timi it may be possible to assess them, no immediately.

SHRI D. P. SINGH : Regarding th< first part of my question, I particularly askec whether the Central Government have advised the State Government, that is, whether you have thought over the problem and advised the State Government.

MR. CHAIRMAN : It is connected with the High Court. Therefore, the Minister said that it is for the State Government.

DR. (SMT.) SAROJINI MAH1SHI He wanted to know whether Panchayat jurisdiction should be widened. Therefore, I said it is up to the State Government.

MR. CHAIRMAN : Next question.

Railway bridges over rivers

*268. SHRI B. C. MAHANTI: Will the Minister of RAILWAYS be pleased to state :

(,a) when were the Railway bridges over the rivers Mahanadi, Kathjuri and Kua-khai near Cuttack on the South Eastern

SHRI D. P. SINGH : In view of the fact that more cases are added to the files of the Supreme Court judges than are disposed of, would the hon. Minister tell us whether the Government have advised the State Governments to widen the juris-

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Railway line from Calcutta to Madras Duift;

(b) whether these three bridges are now in damaged conditions; and

(c) whether the repair work that is now in progress will make these bridges safe ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS : (SARDAR EUTA SINGH J (a) to (c) A statement is laid on the Table of the Sabha.

""269. Questioners (Shrimati Sumitra G. Kulkarni, Slirimati Sushlla Shankar Adivarekctr and Shri Vithal Gudpil) were absent {for Answer vide column—infra!)

Statement

(a) The Mahanadi bridge was opened for traffic in January, 1898 and the Katjiirj and Kuakhai bridges in February, 1897.

(b) These bridges were built over 75 years ago, to the standards prevailing at that time. The girders of these bridges are not quite adequate to carry, at unrestricted speed, the heavier types of wagons and the more powerful locomotives that are now in use and those that are likely to be introduced in the near future. For this reason, appropriate speed restrictions have been imposed, and the bridges are considered safe for these reduced speeds.

(c) The regirdering of all the three bridges have been sanctioned and is now in progress. After the girders are replaced the bridges will be safe to carry the traffic at the maximum permissible speed permitted on the section.

SHRI B. C. MAHANTI : f want to know whether there is any life span of such bridges according to the engineering technology and if so, what it was in respect of these three bridges. 1 also want to know when the required works in respect of these three bridges were taken lip and what is the time taken for completion. Then, Sir, referring to answer given to my unstarred question No. 71S put on 26th August, the answer was that the entire line of 879 Kms between Howrah and Waltair is already doubled. I want to know whether this portion of Calcutta-Waltair line from Kendrapara Road to Barang, a distance of 16 Kms, most of which is on these three bridges, viz., Mananadi Kathjuri and Kuakhai, has been actually doubled.

SHRI BUTA SINGH : Sir, the hon. Member asked various points in one sup plementary. The answer is that there is a long time since these bridges were com pleted. One bridge was completed in 1898 and two in 1897. You will kindly see that at the time when these bridges were constructed, there was hardly any develop ed technology available for the steel manu facturing. That is why these bridge; are sought to be renovated in the light of the latest developments and the achievements in the steel manufacturing technology. Sir, in the engineering terms it is stated that the steel which was available at that time, is called early steel. So, all those bridges which are built with that early steel, are requited to be icnovated in the light of the load capacity and the high speed of the newly developed locomotives. It will be difficult at this juncture to say about the life span of these bridges fixed at that lime. As 1 said. Sir, we are constantly re viewing the position of all the brid; Indian Railways. the As

matter of fact, there are over 3 lakh spans of steel on the Indian Railways as such and these bridges are constantly inspected by the inspection authorities and as and where the necessity is felt, the bridges are taken up for renovation and this is a continuous process.

So far as the doubling of line is concerned, I am sorry at this moment, the question relates only to these three bridges. Oi't of these three bridges, the first bridge, that is over the river Mahanadi, will be completed next year. The work has been almost near completion and for the other two bridges, an allocation has been made and the construction is at various stages. 13 Oral Answers

About the doubling of the line, I am sorry, it will not be possible for me to say any-thing.

SHR1 B. C. MAHANTI : 1 shall be obliged if the Minister takes note of these things, namely, doubling the railway line.

MR. CHAIRMAN : He has already replied.

SHRI B. C. MAHANTI : I request the Minister to take note of this thing. His answer sounds something like "Aswathama Hataha Kunjaraha". From the answers that have been received from the Government I have a feeling that he is trying to avoid the issue. He must give a direct answer to a direct question.

MR. CHAIRMAN : I think your specific questions have been answered directly. You have asked when the bridges were constructed and whether the repair work, would be taken on hand. He has replied to them. You have got something in your mind and you are saying "Aswathama", etc. Please put a specific supplementary.

SHRI B. C. MAHANTI : T am pointing out that they have built another bridge in the very recent past, rather then try to take up this bridge. It is really meant for doubling the line. They have practically drawn a circle. The diameter is from Kendrapara Road to Barang. They have drawn a circumference from Jagat-pur to Naraj. It is a longer run. They have built a new bridge. My idea in suggesting it is if the bridge is taken up at the point at least 9 Kms between Kendrapara Road and Cuttack, it would be better.

MR. CHAIRMAN : Thai is all right.

SHRI BUTA SINGH : It is never our intention to give any vague answer ot sidetrack the question. We are earnestly trying to meet the points raised by hon. Members. This is a suggestion which I take note of.

श्री रबी राय: अध्यक्ष महोदय, मैं मंत्री महोदय से यह जानना चाहता हूं कि कलकत्ता श्रीर मद्रास के बीच जो मुख्य रेलवे लाइन है श्रीर उसमें जो मुख्य बिज है, उसके मुताल्लिक मंत्री जी ने जो श्रभी ए०, बी०, सी०, में जवाब दिया है, उसमें बे खद मानते हैं।

'Tor this reason, appropriate speed restrictions have been imposed, and the bridges are considered safe for these reduced speeds.

The regirdering of all the three bridges have been sanctioned and is now in progress. After the girders are replaced, the bridges will be safe to carry the traffic at the maximum permissible speed permitted on the section."

मैं माननीव मंत्री जी से यह जानना चाहता हूं कि जिस स्पीड के मुताबिक ग्रापकी गाड़ियां ग्राजकल चल रही है, कभी उसके बारे में ग्रापके इंजीनियरों ने यह बतलाया कि यह बिज कमजोर हो गया है ;

दूसरा गवाल इससे यह आता है कि जब त्रिज कमजोर हो गया है तो किर उसके गईर रिप्लेस किये जाने चाहियें, तो मैं यह जानना चाहता हूं कि यह काम कब तक पूरा हो जायेगा। इसीमें से तीसरा प्रथन यह निकलता है कि इसको पूरा हटाकर दूसरा ब्रिज बनाने का सवाल है, बह कब तक पूरा हो जायेगा ?

श्री बूटा सिंह : सभापति जी, जैसा सैंने ग्रजं किया कि इस बारे में लगातार एनुबल इंस्पैक्शन होता रहता है। जैसे जैसे ट्रेनों का लोड बढ़ता जाता है. गई ट्रेनों का लोड बड़ रहा है, नये लोको-मोटिवों की स्पीड भी बढ़ती जारही है और हमारे पास रेगुलर इंफारमेंशन रहती है कि कौन ब्रिज कितना लोड ले सकता है और फितनी स्पीड ले सकता है । इसी तरह से यह एक रेगुलर प्रौसेस है और हमारे पास इंफारमेंशन बराबर रहती है। जिन तीन ब्रिजों का जिक इस प्रथन में है, वे ट्रेनों का लोड और स्पीड वाले इंजनों का लोड नहीं ले सकते हैं। बिज के दो पार्टस होते हैं।

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एक तो सब स्ट्रक्चर कहलाया जाता है और दूसरा सुपर स्ट्रक्चर कहलाया जाता है। जहां तक सब स्ट्रक्चर का सवाल है, उसमें कोई दिक्कत नहीं है और किसी किस्म का इंजन ग्रीर स्पीड तथा लोड का सवाल है, वह ले सकता है। जहां तक सुपर स्ट्रक्चर का सवाल है, जो ऊपर के गर्डर हैं, वे इस काबिल नहीं है कि वे नये इंजनों की स्पीड को ग्रीर दूसरे किस्म के लोड को ले सके । हम यह नहीं चाहते हैं कि ट्रैफिक रोक दिया जाय और सारे को रैनोवेट किया जाय । हम यह कार्य इस तरह से कर रहें हैं कि स्पीड की लिमिट कर दी है और रैनो-बेट का काम भी जारी है।

जैसा मैंने अर्ज किया कि जो सब से बड़ा कि है महानदी के ऊपर, वह अगले साल कम्पलीट हो जायेगा। दूसरे क्रिज में कोई दिक्कत नहीं है। पैसा मंजूर हो चुका है, प्रौजेक्ट मंजूर हो चुका है और काम जारी है। हम इस कार्य को फेज्ड प्रोग्राम के मुताबिक कर रहे हैं ताकि ट्रैफिक में भी कोई स्कावट न पड़े और. न ही यातियों को कोई असुविधा हो।

SHRI L. MAHAPATRO : From the hon. Minister's reply we have been able to understand that these bridges were constructed in the 19th century and at that time as far as the steel technology and the carrying capacity of the locomotives were concerned, much was not available then. These bridges might have well be sufficient for those locomotives then.

But afterwards this thing changed, and high speed locomotives are coming. These bridgas are not capable of sustaining the speed and of taking that load. Therefore, they do all the necessary repairs. But my point is that now the railway line has been doubled between Waltair and How-rah. These three bridges are the only places where the railway line has not been put. Therefore, in order to have a double line all through which is very necessary, do they not feel the necessity of a second bridge at these three places over the Mahanadi the Kathjuri and the Kua-khai intervening between Chowdhwar and Barang, so that not only will they be able to have new bridges to meet the necessity

of the present times but also be able to have throughout a double line ? This re-I novation or this annual inspection or otherwise will not be sufficient to meet the situation.

SHRI BUTA SINGH : Sir, the present renovation to these three bridges is carried out, as I said, on the requirement of the traffic offering and the introduction of i new design locomotives and the heavyi load wagons. So, the question of a double line is yet to be taken up. I have already taken note of the suggestion made by the hon.

Shri Mahanti and if the situation arises, definitely the administration will meet it. If a double track is required, we will definitely look into it.

Expenses of Voltas Ltd.

*270. SHRI SARDAR AMJAD ALI :t SHRI HIMMAT SINH : SHRI R. K. MISHRA : SHRI HARSH DEO MALAYJY A: DR. V. B. SINGH :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) what have been the sole selling expenses of Voltas Ltd. in the course of the last three years;

(b) what have been the expenses entered as "Travelling Expenses" in the Voltas Ltd. in 1973-74 and 1974-75; and

(c) what are the salaries being drawn by the top executives of Voltas Ltd.?

THE DEPUTY MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : (a) to (c) A statement is laid on the Table of the House.

†The question was actually asked on the floor of the House by Shri Sardar Ara-jad AH.